

(b) No, Sir.

Autonomous status to colleges in Karnataka

5126. SHRI K.C. KONDAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of colleges so far given autonomous status by the University Grants Commission in Karnataka;

(b) what are the advantages for the colleges to go for autonomous status; and

(c) the steps taken by the Government to promote more and more colleges to go for autonomous status in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):

(a) Under the UGC's Scheme of Autonomous Colleges, autonomous status is conferred on a college by the University to which it is permanently affiliated, with the concurrence of the concerned State Government and the approval of UGC. UGC has not received any proposal from Government of Karnataka for grant of autonomous status to any of the colleges located within the State.

(b) According to the revised guidelines, an autonomous college has the freedom to determine and prescribe its own courses of study and syllabi; prescribed rules for admission in consonance with the reservation policy of the concerned State Government; evolve methods of assessment of students' work, the conduct of examinations and notification of results; and use modern tools of educational technology to achieve higher standards and greater creativity. The flow of funds from the UGC to autonomous colleges is greater than the normal flow. UGC provides assistance to such colleges for meeting their additional and special needs.

(c) UGC has requested Vice Chancellors of all Universities to send names of reputed Colleges to the Commission for appropriate consideration under its Scheme of Autonomous Colleges.

SC/ST Chairman/Members of UGC

5127. VEN'BLE DHAMMA VIRIYO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the "Forum of SC/ST MPs' in the representations submitted

[12th May, 2000]

RAJYA SABHA

to the Prime Minister on 17th December, 1996, 1st September, 1997 and 23rd July, 1998, have demanded posting of adequate number of persons belonging to SCs/STs to important posts/assignments in all Departments;

(b) if so, the number of persons appointed as Chairman/Members of the University Grants Commission during the last five years and the number of persons belonging to the SCs/STs among them and their percentage, as compared to the total such appointments; and

(c) whether adequate number of SC/ST persons are not appointed; if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):

(a) Yes, Sir.

(b) and (c) Section 5 of the UGC Act provides that the Chairman, Vice-Chairman and ten other Members of the Commission are appointed by the Central Government keeping in view the contribution made by them in the relevant fields of specialisation as well as high academic distinctions obtained by them.

Reservation policy in Delhi University

5128. SHRI SUKHDEV SINGH LIBRA:

SHRI R.N. ARYA:

SHRI GANDHI AZAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the reservation policy for SCs/STs, in appointments is being implemented in Delhi University and its affiliated colleges; and

(b) if so, the number of teachers, readers and professors of SC/ST categories recruited in its teaching departments and colleges during the last five years, department-wise and college-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) Yes, Sir.

(b) As per the information provided by Delhi University, 9 lecturers have